

Quota for Departmental Candidates in M.E.S., Class I (R.P.S.) Rules, 1949

5536. SHRI C. H. MOHAMMED KOYA : Will the Minister of DEFENCE be pleased to state :

(a) whether the quota earmarked for Departmental candidates in the M.E.S. Class I (R.P.S.) Rules, 1949 was not relaxed in consultation with the U.P.S.C.;

(b) whether Government had committed in the Court of Law that it will regulate the seniority of Departmental candidates according to the general principles' of seniority laid down by the Ministry of Home Affairs;

(c) whether Government now intend to regulate such seniority according to the Rules of 1949; and

(d) if so, whether it will not be contrary to the concurrence of the U.P. S.C., and the Government commitment in the Court of Law?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK) : (a) Yes, Sir. The quota for departmental promotion was raised from 10% to 50% for the period 1959-63 in consultation with the U.P.S.C.

(b) No commitment has been made by Government that they would regulate the seniority of departmental candidates according to the general principles of seniority laid down by Ministry of Home Affairs in 1959.

(c) and (d) The seniority list is under revision in accordance with Appendix V to MES Class I (Recruitment, Promotions and Seniority) Rules, 1949, as advised by the UPSC and the Ministry of Law.

Grant of Licences to Dependents of Military Personnel killed in action for opening petrol pumps

5537. SHRI ISHWAR CHAUDHRY : Will the Minister of DEFENCE be pleased to refer to reply given to Unstarred Question No. 9860 on the 10th May, 1973 regarding representations from the dependents of Military personnel killed in action for grant of licences to open petrol pumps in Gurdaspur District (Punjab) and state :

(a) whether fresh applications with the sketches of land (where the petrol

pumps are proposed to be set up in Punjab) have been received in the Ministry of Defence from the dependents of the military personnel killed in action; if so, the action taken thereon; and

(b) whether the Indian Oil Corporation has agreed to provide more IOC agencies in Punjab for issuing licences for resettlement of dependents of military personnel killed in action; if so, the action taken in pursuance thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK) : (a) A copy of an application sent to the Indian Oil Corporation by the dependent of an Army Officer killed in action has been received in the Directorate General Resettlement. As the proposal was to set up a Petrol Pump of the type which is directly controlled by the Indian Oil Corporation, the Corporation has been requested to help the war bereaved family.

(b) No, Sir. Indian Oil Corporation have not been able to offer more agencies in Punjab on account of current shortages of petroleum products.

Retrenchment of Examiners working in Military Intelligence Directorate of Army Headquarters

5538. SHRI P. VENKATASUBBAIAH : Will the Minister of DEFENCE be pleased to state :

(a) whether a number of Examiners working in the Military Intelligence Directorate of Army Headquarters have been demoted and services of some had been terminated in September, 1973;

(b) if so, the reasons therefor and the basis adopted in retrenchment and demotion of those Examiners;

(c) whether some more Examiners working in that Directorate are likely to be retrenched or demoted in the near future; and

(d) if so, whether any steps would be taken to provide them with similar jobs in other departments of the Army Headquarters to avoid retrenchment or demotion of the Examiners who are quite senior in service in the Directorate?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK) : (a) Eleven Examiners working in the Mili-